

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-1237/PB/2018
CA/240/2020, IA/111/2021, IA/5667/2022, IA/1219/2023

IN THE MATTER OF:

M/s. Edelweiss Assest Reconstruction Co. Ltd. ...PETITIONER

Vs

M/s. Angad Infrastructure Pvt. Ltd. ...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 06.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor	:Ms. Aparna, Proxy Counsel for Mr. Manav, Adv.
For the RP	:Mr. Sanjay Bhatt and Ms. Apoorva Chowdhury, Adv.
For the Applicant	:Mr. Yugantar Singh Chauhan, Adv. in IA/111/2021.

ORDER

CA/240/2020

Ld. Counsel for the RP is present. As some order in the other interim application has been passed by this Adjudicating Authority. Ld. RP has submitted that he will place same before the CoC. In view of this, list the matter along with remaining IAs on **05.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)